



Legislative Assembly of the State of Goa

**The Goa School Education  
(Amendment) Bill, 2006**

( Bill No. 18 of 2006 )

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(As passed by the Legislative Assembly of the State of Goa)

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**GOALEGISLATURE SECRETARIAT  
ASSEMBLYHALL, PORVORIM, GOA**

**JULY, 2006.**

THE GOA SCHOOL EDUCATION  
(AMENDMENT) BILL, 2006

(Bill No. 18 of 2006)

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BILL

*further to amend the Goa, Daman and Diu School Education Act, 1984 (Act 15 of 1985).*

Be it enacted by the Legislative Assembly of Goa in the Fifty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa School Education (Amendment) Act, 2006.

(2) It shall come into force at once.

2. *Amendment of section 4.*— In section 4 of the Goa, Daman and Diu School Education Act, 1984 (Act 15 of 1985),—

(a) in sub-section (5),—

(i) in the first proviso, the expression “in ‘A’ class Municipal areas,” shall be omitted;

(ii) in the second proviso, the following words shall be inserted at the end, namely:—

“The permission to establish such school may be granted by the Director after hearing all objections received on the proposal to establish such school.”,

(b) after sub-section (5), the following sub-section shall be inserted, namely: -

“(6) Notwithstanding anything contained in this section, any permission to establish a new school, which has been provisionally granted before the commencement of the Goa School Education (Amendment) Act, 2006, may be approved subject to the condition that such school fulfills other infrastructural requirements as specified under the Goa, Daman and Diu School Education Rules, 1986, to the satisfaction of the Director. Such school shall not be entitled for any type of Government grant, irrespective of its medium of instruction.”

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